

From:

Registrar General High Court of Uttarakhand Nainital

To:

- Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
- 2. Principal Secretary, Legislative, Parliamentary Affairs & Language Department, Government of Uttarakhand, Dehradun.
- 3. All the District Judges of State Judiciary.
- Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
- Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Dehradun.
- 6. Secretary, Lokayukta, 3/3, Industrial Area, Patel Nagar, Dehradun.
- 7. Secretary General, Supreme Court of India, New Delhi.
- 8. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
- 9. Presiding Officer, Labour Court, Hardwar.
- 10. Principal Judge, Family Court, Dehradun, Judges/Additional Judges, Family Courts, Hardwar, Nainital, Pauri Garhwal, Udham Singh Nagar, Roorkee & Rishikesh
- 11. Registrar, Public Service Tribunal, Uttarakhand, 316, Phase-II, Vasant Vihar, Dehradun.
- 12. Registrar-cum-Secretary, State Level Police Complaint Authority, Park Road, Laxman Chowk, Saharanpur Road, Dehradun.
- 13. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
- 14. Additional Secretary (Law), Uttarakhand Public Service Commission, Ayog Bhawan, Gurukul Kangri, Hardwar
- Registrar, State Consumer Dispute Redressal Commission, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun.
- Registrar (Judicial), Registrar (Protocol), Additional Registrar-I & II, High Court of Uttarakhand, Nainital

C.L. No. 14 /XVII-7/Admim. A /2013

Dated: 8 January, 2014

Subject: Conduct and behavior of a Judicial Officer.

Madam / Sir,

 $In \ continuation \ of \ the \ earlier \ circular \ letters \ on \ the \ above \ subject, \ I$ have been directed by the Hon'ble Court to inform that in view of certain instances



of insubordination which have come to the notice of the Hon'ble Court, following directions have been issued for being communicated to all the Judicial Officers.

- The conduct, behavior and integrity of the Judicial Officer should be unquestionable.
- District Judges should exercise strict supervision over the Subordinate Judicial Officers.
- 3. It should always be kept in mind by all the Judicial Officers that District Judge is the Chief Judge and head of judiciary in the district. Officers subordinate to the District Judge should respect and should abide by all the directions issued by District Judge. There cannot be any scope of insubordination or indiscipline by the Judicial Officers.

You are, therefore, requested to kindly bring these directions to all the Judicial Officers for information and strict compliance.

Yours faithfully

(D.P. Gairola)